

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 5225
TO BE ANSWERED ON: 05.04.2017

E-PAYMENT

5225 : SHRI VINCENT H. PALA:

Will the Minister of ELECTRONICS & INFORMATION TECHNOLOGY be pleased to state: -

- (a) whether the Government is contemplating to make e-Payment compulsory for its various agencies;
- (b) if so, the details of the agencies involved;
- (c) the number of beneficiaries of JAM;
- (d) the numbers involved in C2G, B2G and G2G and the amount of taxes collected in the process; and
- (a) the number of beneficiaries in the rural and urban areas separately?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a) and (b) : No, Sir. Government of India is encouraging various agencies to maximize e-payment. Instructions dated 14th November, 2016 have already been issued by Department of Economic Affairs, Ministry of Finance (Annexed) to all the Secretaries to undertake digital transactions to the maximum extent possible in all the autonomous bodies, public Sector Corporations and other offices. It has also been suggested that cash transactions may be done only where it is totally unavoidable.

(c): The following are the beneficiaries of JAM as on:

- Number of Jan Dhan beneficiaries: 28.08 Cr
- Number of Aadhaar beneficiaries: 113.23 Cr
- Number of Mobile beneficiaries: 104.97 Cr

(d) : The total number of e-payment transactions from Bharat Kosh and PFMS for C2G, B2G & G2G for the period November 2016 till date is 48,607.

As per the data received from CBEC, the Indirect Tax collections (Central Excise, Service Tax and Customs) for the Financial Year 2016 – 17 up to the month of February, 2017 is 7.72 Lakh Crore.

(e) As on 28.02.2017 there are 33.52 Cr (non-exclusive) beneficiaries in respect of 84 on-boarded DBT schemes being monitored by DBT Mission. No separate beneficiaries list for Rural and Urban areas is maintained by DBT Mission.

Annexure

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F.NO. 10/3/2016-Cy I
Government of India
Ministry of Finance
Department of Economic Affairs
(C & C Division)

North Block, New Delhi
Dated: 14/11/2016

CIRCULAR

Subject: Promotion of payments through cards and digital means.

Vide Gazette Notification File No. 10/3/2016-Cy.I dated 8th November, 2016 of the Central Government, Rs. 500 and Rs. 1000 denominations of banknotes of the existing series and any older series issued by RBI till 8th November, 2016 ceases to be legal tender under Section 26 of the RBI Act, 1934 on the expiry of 8th November, 2016.

2. It has been noted that after issue of above notification dated 8th November, 2016 general public is turning up in huge numbers at Bank counters and ATMs for exchange and cash collection. You will appreciate that there are numerous means available like cards (debit/credit), mobiles wallets, mobile apps., netbanking, ECS, NEFT, immediate payment services available for public for digital transactions which may be utilized to reduce pressure on the bank counters and ATMs in present scenario. Government of India vide its Notification No. 01/02/2015-Cy.II dated 29th February, 2016 has already issued guidelines for the promotion of the payment through cards and digital means. The instructions may be brought to the knowledge of all the autonomous bodies, Public Sector Corporations and other offices working under your jurisdiction, with a clear direction to undertake digital transactions to the maximum extent possible. It may also be stressed that cash transactions may be done only where it is totally unavoidable.

3. Hence, it is requested that a wide publicity may be given through different means to maximize the usage of digital payments/ transactions. All efforts may be made to promote the payment through different mode of digital payments.

RK)



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14.11.16

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